

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1035**

TO BE ANSWERED ON THE DECEMBER 19TH, 2018/AGRAHAYANA 28, 1940 (SAKA)

POLICIES TO DEAL WITH ANTI-NATIONALISTS IN J&K

1035. SHRI SHAMSHER SINGH MANHAS:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there are two kinds of people in Jammu and Kashmir, one are nationalists and other are anti-nationalists, almost two different ideologies are existing in Jammu and Kashmir;

(b) what are the constitutional provisions in the Constitution of India to deal with anti-nationalists raising slogans against India, stone pelting on Indian Army and paramilitary forces;

(c) why Government is having such flexible policies to deal with such anti-nationalists in Jammu and Kashmir; and

(d) the steps taken by Government in this regard as mentioned above?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d) The State of Jammu and Kashmir has been affected by terrorist and secessionist violence that is sponsored and supported from across-the border, for more than two and half decades. Some local residents have also been influenced by elements inimical to national interest and indulge in undesirable activities. The Constitution of India does not have any provision to deal with anti-nationalists raising slogans against India, stone pelting on Indian Army and paramilitary forces, etc. However, such offenders are dealt with as per the provision of relevant Laws applicable in Jammu and Kashmir.
